

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.82/TT/2022**

- Subject** : Petition for truing up of transmission tariff of 2014-19 tariff period and determination of transmission tariff of 2019-24 tariff period in respect of MSETCL owned transmission lines/system conveying electricity to other States.
- Date of Hearing** : 10.11.2023
- Coram** : Shri Jishnu Barua, Chairperson  
Shri A.K Goyal, Member  
Shri P.K. Singh, Member
- Petitioner** : Maharashtra State Electricity Transmission Limited (MSETCL)
- Respondent** : Power Grid Corporation of India Limited (PGCIL) & 4 others
- Parties present** : Shri Sudhanshu S. Choudhari, Advocate, MSETCL  
Shri M. Veera Ragavan, Advocate, MSETCL  
Shri Tushar Kanti Mohindrao, Advocate, KPTCL  
Shri Krupanand Daware, MSETCL

**Record of Proceedings**

Learned counsel for the Petitioner submitted that the instant petition had been filed for truing up of transmission tariff of the 2014-19 tariff period and determination of transmission tariff of 2019-24 tariff period in respect of MSETCL owned transmission lines/system conveying electricity to other States. He submitted that due to some error on the part of the Petitioner, the information regarding the details of the percentage of availability of the transmission assets was not filed. He requested to open the portal to file the said information.

2. In response to the Commission's query, learned counsel for the Petitioner submitted that all the lines are available and are under operation.

3. The Commission permitted the Petitioner to file the information pertaining to the availability of the transmission assets and directed the Registry to enable the Petitioner file the information by opening the filing portal.

4. Learned counsel for Karnataka Power Transmission Corporation Limited Respondent No. 5 requested time to file its reply.

5. The Commission directed the Respondents to file their reply on an affidavit by 11.12.2023 with an advance copy to the Petitioner and the Petitioner to file its rejoinder, if any, by 8.1.2024. The Commission further observed that no request for an extension of time will be entertained and directed the parties to strictly comply with the above directions within the specified timeline.



6. The petition will be listed for further hearing on 14.2.2024.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Joint Chief (Law)

